

12.07 hrs.

PAPERS LAID ON THE TABLE—*Contd.**[English]*

**General Insurance Business (Nationalisation) Amendment Ordinance 1984, National Capital Region Planning Board Ordinance 1984, Foreign Contributions (Regulation) Amendment Ordinance 1984, Calcutta Metro Railway (operation and Maintenance) Temporary Provisions Ordinance, 1984 etc. etc.**

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS (SHRI H.K.L.  
BHAGAT) : I beg to lay on the Table  
a copy each of the following Ordinances  
(Hindi and English versions) under arti-  
cle 123 (2) of the Constitution :—

- (1) The General Insurance Business (Nationalisation) Amendment Ordinance, 1984 (No. 10 of 1984) promulgated by the President on the 17th September, 1984.
- (2) The National Capital Region Planning Board Ordinance, 1984 (No. 11 of 1984) promulgated by the President on the 19th October, 1984.
- (3) The Foreign Contribution (Regulation) Amendment Ordinance, 1984 (No. 12 of 1984) promulgated by the President on the 20th October, 1984.
- (4) The Calcutta Metro Railway Operation and Maintenance) Temporary provisions Ordinance, 1984 (No. 13 of 1984) promulgated by the President on the 22nd October, 1984.
- (5) The Sugar Undertakings (Taking Over of Management) Amendment Ordinance, 1984 (No. 14 of 1984) promulgated by the President on the 20th November, 1984.

- (6) The Representation of the People (Amendment) Ordinance, 1984 (No. 15 of 1984) promulgated by the President on the 20th November, 1984.

[Placed in Library. See No. LT-6/85]

Notifications under Income Tax Act 1961, Wealth Tax Act 1957, Estate Duty Act 1953, Customs Tariff Act 1975, Central Excise and Salt Act 1544 etc. etc.

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY) : I beg to  
lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—
  - (i) The Income-tax (Third Amendment) Rules, 1984 published in Notification No S.O. 757 (E) in Gazette of India dated the 1st October, 1984.
  - (ii) The Income-tax (Fourth Amendment) Rules, 1984 published in Notification No. S.O. 824 (E) in Gazette of India dated the 7th November, 1984.

[Placed in Library. See No. LT-7/85]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 46 of the Wealth Tax Act, 1957 :—
  - (i) The Wealth-tax (Second Amendment) Rules, 1984, published in Notification No. S.O. 758 (E) in Gazette of India dated the 1st October, 1984.

- (ii) The Wealth-tax (Fourth Amendment) Rules, 1984 published in Notification No. S.O. 958 (E) in Gazette of India dated the 26th December, 1984.

[Placed in Library. See No. LT-8/85]

- (3) A copy of Notification No. G.S.R. 6(E) (Hindi and English versions) published in Gazette of India dated the 2nd January, 1985, regarding exemption to the moneys payable under the Central Government Employees Group Insurance Scheme, 1980 or under any other Group Insurance Scheme taken up by an employer with the Life Insurance Corporation of India for the benefit of his employees from levy of estate duty under sub-section (2) of section 33 of the Estate Duty Act, 1953 [Placed in Library. See No. LT-9/85].

- (4) A copy of Notification No. G.S.R. 695 (E) (Hindi and English versions) published in Gazette of India dated the 29th September, 1984 together with an explanatory memorandum notifying 'Indo-UAE Submarine cable Project' as a project under Heading 84.66 of the Customs Tariff Act, 1975 for concessional rate of 40 per cent *ad valorem* (basic customs duty) on all goods imported for the project, under section 10 of said Act. [Placed in Library. See No. LT-10/85]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :—

- (i) The Central Excise (Tenth Amendment) Rules, 1984

published in Notification No. G.S.R. 1028 in Gazette of India dated the 29th September, 1984.

- (ii) The Central Excise (Eleventh Amendment) Rules, 1984 published in Notification No. G.S.R. 791 (E) in Gazette of India dated the 23rd November, 1984.

- (iii) The Central Excise (Twelfth Amendment) Rules, 1984 published in Notification No. G.S.R. 811 (E) in Gazette of India dated the 7th December, 1984.

- (iv) The Central Excise (Thirteenth Amendment) Rules, 1984, published in Notification No. G.S.R. 1253 in Gazette of India dated the 15th December, 1984.

[Placed in Library. See No. LT-11/85]

- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (i) G.S.R. 622 (E) and 623 (E) published in Gazette of India dated the 23rd August, 1984 together with an explanatory memorandum regarding exemption to Heat Reclaim Centrifugal Machine when imported into India from basic customs duty in excess of 40 per cent *ad valorem* and auxiliary duty of customs in excess of 25 per cent *ad valorem*.

- (ii) G.S.R. 632 (E) and 633 (E) published in Gazette of India dated the 30th August, 1984 together with an explanatory memorandum regarding exemption to the

di-iso-butylene, Heptene and Nonene imported for the manufacture of oxoalcohols from the whole of the basic, auxiliary and additional duties of customs leviable thereon.

- (iii) G.S.R. 637 (E) published in Gazette of India dated the 31st August, 1984 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs dated the 17th April, 1980 so as to exempt Chindies, paper cuttings and the waste packing material arising in the course of production within the zone subject to certain conditions from the payment of customs duty.
- (iv) G.S.R. 642 (E) published in Gazette of India dated the 31st August, 1984 together with an explanatory memorandum making certain amendment to Notification No. 236/76—Customs dated the 2nd August, 1976 so as to exempt diaries imported into India by the United Nations International Children Emergency Fund from the payment of customs duty.
- (v) G.S.R. 656 (E) published in Gazette of India dated the 12th September, 1984 together with an explanatory memorandum resinding Notification No. 18/84—Customs dated the 14th February, 1984.
- (vi) G.S.R. 660 (E) published in Gazette of India dated the 15th September, 1984 together with an explanatory memorandum regarding exemption to glass shells of sizes 45 mm, 60 mm and 80 mm diameter imported for the manufacture of electric lamps from basic customs duty in excess of 10 per cent *ad valorem* up to 30th August, 1985.
- (vii) G.S.R. 661 (E) published in Gazette of India dated the 15th September, 1984 together with an explanatory memorandum regarding exemption to glass shells imported for the manufacture of fluorescent tubes from basic customs duty in excess of 10 per cent *ad valorem* upto 30th September, 1984.
- (viii) G.S.R. 662 (E) published in Gazette of India dated the 15th September, 1984 together with an explanatory memorandum regarding exemption to lead glass tubings imported for the manufacture of components of electric lamps and fluorescent tubes from the basic customs duty in excess of 25 per cent *ad valorem* up to 30th September 1984.
- (ix) G.S.R. 663 (E) published in Gazette of India dated the 15th September, 1984 together with an explanatory memorandum regarding exemption to goods covered by Notification Nos. 234/84—Customs to 236/84 Customs dated 15th September, 1984 from the auxiliary duty of customs in excess of 5 per cent *ad valorem*.
- (x) G.S.R. 664 (E) published in Gazette of India dated the 15th September, 1984 together with an explanatory memorandum making certain

amendment to Notification No. 157/82—Customs dated the 26th May, 1982 so as to insert a proviso in the notification to make clear the intention of exemption granted under other notifications.

- (xi) G.S.R. 674 (E) published in Gazette of India dated the 20th September, 1984 together with an explanatory memorandum regarding rates of exchange for conversion of Canadian Dollars and USA Dollars into Indian currency or *vice versa*.
- (xii) G.S.R. 679 (E) and 680 (E) published in Gazette of India dated the 24th September, 1984 together with an explanatory memorandum regarding exemption to Ethylene Dichloride imported for the manufacture of PVC resins from the basic customs duty in excess of 20 per cent *ad valorem* and from the whole of additional and auxiliary duties of customs leviable thereon.
- (xiii) G.S.R. 682 (E) and 683(E) published in Gazette of India dated the 25th September, 1984 together with an explanatory memorandum regarding exemption to palm kernel oil when imported into India for the manufacture of fatty alcohols from the basic customs duty in excess of 25 per cent *ad valorem* and from the whole of the auxiliary duty of customs leviable thereon.
- (xiv) G.S.R. 688 (E) and 689 (E) published in Gazette of India dated the 27th September, 1984 together with an explanatory memorandum regarding exemption to components and equipments when imported into India for the manufacture of trawlers from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (xv) G.S.R. 696 (E) and 697 (E) published in Gazette of India dated the 29th September, 1984 together with an explanatory memorandum making certain amendment to Notification No. 228/83-Customs dated the 16th August, 1983 regarding increase in the effective rate of basic customs duty on certain specified chemicals from 70 per cent to 85 per cent *ad valorem*.
- (xvi) G.S.R. 709 (E) published in Gazette of India dated the 1st October, 1984 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa*.
- (xvii) G.S.R. 715 (E) published in Gazette of India dated the 9th October, 1984 together with an explanatory memorandum regarding increase in the rate of export duty on coffee from Rs. 640 per quintal to Rs. 720 per quintal.
- (xviii) G.S.R. 719 (E) published in Gazette of India dated the 12th October, 1984 together with an explanatory memorandum making certain amendment to Notification No. 329/76-Customs dated the 2nd August, 1976 so as to exempt Calcined Mica blocks and Calcined Mica

scrap from the whole of the export duty leviable thereon.

- (xix) G.S.R. 741 (E) published in Gazette of India dated the 25th October, 1984 together with an explanatory memorandum extending the validity of Notification No. 230/82-Customs dated the 19th October, 1982 upto 31st October, 1985.
- (xx) G.S.R. 745 (E) published in Gazette of India dated the 27th October, 1984 together with an explanatory memorandum extending the validity of Notification No. 295/83-Customs dated the 1st November, 1983 upto the 30th April, 1985.
- (xxi) G.S.R. 745 (E) published in Gazette of India dated the 29th October, 1984 together with an explanatory memorandum regarding exemption to Butadiene imported for the manufacture of Styrene Butadiene Rubber (SBR) from basic customs duty in excess of 35 per cent *ad valorem* and from the whole of additional duty of customs leviable thereon.
- (xxii) G.S.R. 747 (E) published in Gazette of India dated the 29th October, 1984 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa* in supersession of Notification No. 213-Customs dated the 1st August, 1984.
- (xxiii) G.S.R. 750 (E) and 751 (E) published in Gazette of India dated the 30th October, 1984 together with an explanatory memorandum seeking to continue exemptions from customs duty to components of commercial motor vehicles imported for the manufacture of heavy, medium or light commercial motor vehicles from customs duty in excess of 45 per cent *ad valorem* allowed under Notification Nos. 260/84-Customs dated the 22nd October, 1984 and 135/84-Customs dated the 11th May, 1984.
- (xxiv) G.S.R. 762 (E) and 763 (E) published in Gazette of India dated the 14th November, 1984 together with an explanatory memorandum regarding exemption to aircraft equipments, engines and spare parts imported into India by Messrs Air India International and Indian Airlines on a temporary basis for fitment to their aircrafts from the whole of the basic auxiliary and additional duties of customs leviable thereon.
- (xxv) G.S.R. 777 (E) published in Gazette of India dated the 19th November, 1984 together with an explanatory memorandum regarding concessional rate of import duty of 5 per cent *ad valorem* in respects of parts of specified computer peripheral devices.
- (xxvi) G.S.R. 778 (E) published in Gazette of India dated the 19th November, 1984 together with an explanatory memorandum regarding concessional rate of import duty of 60 per cent *ad valorem* in respect of computer software in object code and software in source

- code in any media other than printed matter on paper.
- (xxvii) G.S.R. 779 (E) published in Gazette of India dated the 19th November, 1984 together with an explanatory memorandum regarding concessional rate of import duty of 60 per cent and 25 per cent *ad valorem* in respect of two categories of computer peripheral devices.
- (xxviii) G.S.R. 780 (E) published in Gazette of India dated the 19th November, 1984 together with an explanatory memorandum regarding concessional rate of import duty of 60 per cent *ad valorem* in respect of computers.
- (xxix) G.S.R. 781 (E) published in Gazette of India dated the 19th November, 1984 together with an explanatory memorandum seeking to make some minor changes in Notification No. 232/83-Customs dated the 18th August, 1983 and Notification No. 233/83-Customs dated the 18th August, 1983.
- (xxx) G.S.R. 782 (E) published in Gazette of India dated the 19th November, 1984 together with an explanatory memorandum seeking to grant complete exemption to the goods specified in Notification Nos. 279/84-Customs to 282/84 Customs dated the 19th November, 1984 from the auxiliary duty of customs leviable thereon.
- (xxxi) G.S.R. 783(E) published in Gazette of India dated the 19th November, 1984 together with an explanatory memorandum seeking to make consequential changes in Notification Nos. 136/84-Customs and 142/84-Customs both dated 11th May, 1984 relating to auxiliary duties of customs.
- (xxxii) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1985 together with an explanatory note regarding exemption to certain specified machinery and equipment for gem and jewellery industry from basic customs duty in excess of 15 per cent *ad valorem* and complete exemption from countervailing duty.
- (xxxiii) G.S.R. 5(E) published in Gazette of India dated the 1st January, 1985 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (xxxiv) G.S.R. 631(E) published in Gazette of India dated the 30th August, 1984 together with an explanatory memorandum containing Corrigendum to Notification No. 219/84-Customs dated the 10th August, 1984.
- (xxxv) G.S.R. 22(E) and 23(E) published in Gazette of India dated the 16th January, 1985 together with an explanatory memorandum regarding exemption to components of electrically operated trolley buses, electrically operated tow tractors (other than platform trucks and fork-lift trucks) and battery powered road vehicles when imported into India for the

manufacture of such electrically operated vehicles from basic customs duty in excess of 25 per cent *ad valorem* and auxiliary duty of customs in excess of 15 per cent *ad valorem*.

[Placed in Library. See No. LT-12/85]

(7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944—

- (i) G.S.R. 640(E) published in Gazette of India dated the 31st August, 1984 together with an explanatory memorandum making certain amendment to Notification No. 49/83-CE dated the 1st March, 1983 so as to fix an effective basic excise duty of Rupees 41.00 per Kg. on nylon filament yarn above 250 deniers but not above 750 deniers.
- (ii) G.S.R. 641(E) published in Gazette of India dated the 31st August, 1984 together with an explanatory memorandum making certain amendment to Notification No. 51/83-CE dated the 1st March, 1983 so as to fix an effective basic excise duty of Rupees 41.00 per Kg. on textured nylon filament yarn above 275 deniers but not above 825 deniers.
- (iii) G.S.R. 645(E) published in Gazette of India dated the 5th September, 1984 together with an explanatory memorandum regarding exemption to raw naphtha falling under item No. 6 of the First Schedule to the Central Excises and Salt Act, 1944 and intended for use as fuel

for running the gas turbine at the Talcher Unit of the Fertilizer Corporation of India from excise duty in excess of Rupees five hundred and twenty five per kilo litre.

- (iv) G.S.R. 657(E) published in Gazette of India dated the 13th September, 1984 together with an explanatory memorandum regarding exemption to ferro-alloys (other than ferro molybdenum) when used in the manufacture of dutiable iron and steel products from the whole of the duty of excise leviable thereon.
- (v) G.S.R. 665(E) published in Gazette of India dated the 17th September, 1984 together with an explanatory memorandum regarding effective rate of basic excise duty on pipes and tubes of copper.
- (vi) G.S.R. 666(E) published in Gazette of India dated the 17th September, 1984 together with an explanatory memorandum making amendment to Notification No. 175/84-CE dated the 1st August, 1984.
- (vii) G.S.R. 690(E) published in Gazette of India dated the 28th September, 1984 together with an explanatory memorandum making certain amendment to Notification No. 38/73-CE dated the 1st March, 1973 so as to exclude 'Acrylic plastic bangle tubes' from the purview of the said notification.
- (viii) G.S.R. 691(E) published in Gazette of India dated the 28th September, 1984 together

- ther with an explanatory memorandum seeking to reduce the basic excise duty on Cellophane film of regenerated cellulose of thickness not exceeding 0.25mm from 20 per cent to 10 per cent *ad valorem*.
- (ix) G.S.R. 692(E) published in Gazette of India dated the 28th September, 1984 together with an explanatory memorandum regarding exemption to Heavy Petroleum Stock intended for use as fuel for the generation of electrical energy by specified electrical undertakings from the whole of the excise duty.
- (x) G.S.R. 704(E) published in Gazette of India dated the 1st October, 1984 together with an explanatory memorandum regarding exemption to electricity from the whole of the duty of excise leviable thereon.
- (xi) G.S.R. 705(E) published in Gazette of India dated the 1st October, 1984 together with an explanatory memorandum making certain amendment to Notification No. 110/84-CE dated the 11th May, 1984 so as to make certain consequential change following the exemption granted to electricity.
- (xii) G.S.R. 706(E) published in Gazette of India dated the 1st October, 1984 together with an explanatory memorandum rescinding Notification No. 51/78-CE, 52/78-CE, 53/78-CE dated the 1st March, 1978, 105/78-CE and 106/78-CE dated the 27th April, 1978.
- (xiii) G.S.R. 729(E) published in Gazette of India dated the 20th October, 1984 together with an explanatory memorandum regarding exemption to glass shells and glass bulbs used in the manufacture of television picture tubes from the whole of the duty of excise leviable thereon.
- (xiv) G.S.R. 730(E) published in Gazette of India dated the 20th October, 1984 together with an explanatory memorandum regarding exemption to metallised polyester and metallised polypropylene film upto a thickness of 12 microns and used in electronic capacitors from the whole of the duty of excise leviable thereon.
- (xv) G.S.R. 731(E) published in Gazette of India dated the 20th October, 1984 together with an explanatory memorandum regarding revised rate of basic excise duty of 30 paise on aerated waters other than soda, sold in glass bottles containing more than 200 millilitres but not exceeding 250 millilitres.
- (xvi) G.S.R. 753(E) published in Gazette of India dated the 31st October, 1984 together with an explanatory memorandum making certain amendment to Notification No. 147/84-CE dated the 18th June, 1984 so as to exempt six more drug-intermediates from the payment of central excise duty and to withdraw the exemption granted to Acrylonitrile.
- (xvii) G.S.R. 757(E) published in Gazette of India dated the



- 9th November, 1984 together with an explanatory memorandum regarding exemption to specified excisable goods when cleared for display in Fair or Exhibition in India from the whole of duty of excise leviable thereon.
- (xviii) G.S.R. 758(E) published in Gazette of India dated the 9th November, 1984 together with an explanatory memorandum making certain amendment to Notification No. 108/81-CE dated the 24th April, 1981 so as to make available the exemption contained therein for a period of five years from the date of first clearance of paper or paper board from an eligible unit or from the date of publication of the said notification.
- (xix) G.S.R. 768(E) published in Gazette of India dated the 16th November, 1984 together with an explanatory memorandum making certain amendment to Notification No. 74/78-CE dated the 1st March, 1978 so as to exclude Zinc Oxide used as a pigment/paint from the purview of the said notification.
- (xx) G.S.R. 795(E) published in Gazette of India dated the 29th November, 1984 together with an explanatory memorandum regarding exemption to raw naptha from the whole of the duty of excise leviable thereon subject to the conditions specified in the notification.
- (xxi) G.S.R. 800(E) published in Gazette of India dated the 1st December, 1984 together with an explanatory memorandum regarding exemption to solid fuel briquettes manufactured from the agricultural wastes from the whole of the duty of excise leviable thereon.
- (xxii) G.S.R. 810(E) published in Gazette of India dated the 5th December, 1984 together with an explanatory memorandum regarding exemption to polyvinyl chloride films and sheets of thickness not exceeding 0.25 millimetres and produced other than by extrusion process from the duty of excise leviable thereon as is in excess of the amount calculated at the rate of twenty per cent *ad valorem*.
- (xxiii) G.S.R. 832(E) published in Gazette of India dated the 29th December, 1984 together with an explanatory memorandum extending the validity of Notification No. 234/79-CE dated the 20th July, 1979 upto 29th February, 1985.
- (xxiv) G.S.R. 834(E) published in Gazette of India dated the 29th December, 1984 together with an explanatory memorandum making certain amendment to Notification No. 36/84-CE dated the 1st March, 1984 so as to withdraw the excise duty concession which was available on glass rods and glass tubes designed for use in the manufacture of electric lighting bulbs by small scale units whose capital investment in plant and machinery does not exceed Rupees 3 lakhs.
- (xxv) G.S.R. 835(E) published in Gazette of India dated the

29th December, 1984 together with an explanatory Memorandum seeking to invoke the provisions of section 11C of the Central Excises and Salt Act, 1944 in regard to payment of duties of excise on Zinc ingots used in the manufacture of zinc dust which was further used in the manufacture of zinc unwrought within the factory of production, during the period commencing on the 1st August, 1976 and ending with the 12th March, 1982.

- (xxvi) G.S.R. 836(E) published in Gazette of India dated the 29th December, 1984 together with an explanatory memorandum seeking to invoke the provisions of section 11C of the Central Excises and Salt Act, 1944 in regard to payment of duties of excise on shells and blanks of pipes and tubes of copper used in the factory of production in the manufacture of copper pipes and tubes, exempted for certain purposes under Notification No. 169/83-CE dated the 21st June, 1983 and 292/83-CE dated the 17th December, 1983.
- (xxvii) G.S.R. 837(E) published in Gazette of India dated the 31st December, 1984 together with an explanatory memorandum extending the validity of Notification No. 34/83-CE dated the 1st March, 1983 up to 31st December, 1985.
- (xxviii) G.S.R. 1251 published in Gazette of India dated the 15th December, 1984 together with an explanatory memorandum making certain

amendment to Notification No. 201/79-CE dated the 4th June, 1979 so as to delegate to Assistant Collector, the Collector's power to permit removal and return of goods for purposes of tests, repairs refining, re-conditioning or varying out any other operation necessary for the manufacture of the goods specified in Appendix to the said notification.

[Placed in Library. *See*. No. LT-13/85]

- (8) A copy of the General Insurance (Rationalisation and Revision of Pay Scales and other Conditions) of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1984 (Hindi and English versions) published in Notification No. S.O. 729(E) in Gazette of India dated the 21st September, 1984 issued under section 17A of the General Insurance Business (Nationalisation) Act, 1972.

[Placed in Library. *See*. No. LT-14/85]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1984 along with Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India for the year ended the 31st March, 1984.

[Placed in Library. *See*. No. LT-15/85]

- (10) A statement (Hindi and English versions) on the results of the market loans floated in October and December, 1984.

[Placed in Library. *See*. No. LT-16/85]

**Annual Report and Review on the Working of Institute of Applied Man Power Research, New Delhi for 1983-84**

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K.R. NARAYANAN) : I beg to lay on the Table :

- (1) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1983-84 along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1983-84.

[Placed in Library. *See*. No. LT-17/85]

12.09 hrs.

**ASSENT TO BILLS**

[*English*]

SECRETARY-GENERAL : Sir, I lay on the Table following five Bills passed by the Houses of Parliament during the Fifteenth Session of Seventh Lok Sabha and assented to :—

- (1) The Cinematograph (Amendment) Bill, 1984.
- (2) The University Grants Commission (Amendment) Bill, 1984.

- (3) The Copyright (Amendment) Bill, 1984.
- (4) The Family Courts Bill, 1984.
- (5) The Taxation Laws (Amendment) Bill, 1984.

2. I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following nineteen Bills passed by the Houses of Parliament during the Fifteenth Session of Seventh Lok Sabha and assented to :—

- (1) The Electricity (Supply) Amendment Bill, 1984.
- (2) The Industrial Disputes (Amendment) Bill, 1984.
- (3) The Multi-State Co-operative Societies Bill, 1984.
- (4) The Estate Duty (Amendment) Bill, 1984.
- (5) The Levy Sugar Price Equalisation Fund (Amendment) Bill, 1984.
- (6) The Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984.
- (7) The Constitution (Forty-seventh Amendment) Bill, 1984.
- (8) The Constitution (Forty-eighth Amendment) Bill, 1984.
- (9) The Bengal Immunity Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984.
- (10) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1984.
- (11) The National Security (Second Amendment) Bill, 1984.